

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
LOK SABHA  
UNSTARRED QUESTION No. 936  
TO BE ANSWERED ON FRIDAY, THE 21<sup>ST</sup> JULY, 2017  
30, ASHADHA, 1939 (SAKA)**

**INCOMES EARNED BY PROFESSIONALS**

**936. SHRI C.S. PUTTA RAJU:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has formulated any policy to bring the income earned by doctors and lawyers from private practice under tax bracket and if so, the details thereof;
- (b) whether this untaxed income is likely to encourage black money and tax evasion; and
- (c) if so, the details thereof and the steps taken by the Government to bring the income generated from private practice by the above categories under the tax net?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)**

- (a)& (b) The Income-tax Act, 1961 already contains provisions for the taxation of income, including income from private practice, earned by doctors and lawyers.
- (c) Does not arise in view of (a) & (b) above.

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